

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
28-03-2024 AT 10:30 AM**

**CP(IB) No.299/7/HDB/2018
AND
IA(IBC) 375 & 376/2024 in CP(IB) No.299/7/HDB/2018
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Punjab National Bank
(erstwhile Oriental Bank of Commerce) **...Financial Creditor**

AND

NCS Sugars Ltd **...Corporate Debtor**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 375 /2024 & 376/2024

Learned Counsel Mr Y Suryanarayana, for applicant present physically.

Learned Counsel Mr Srinivas Chakravarthy, for respondent present through
Video Conference.

The counsel on record for applicant is called absent however, learned counsel Mr
Y Suryanarayana present and stated that on change of Vakalat he is appearing for
the applicant and Vakalat with no objection from the counsel on record has been
e-filed and also physically on 27.03.2024.

However, learned counsel states that he has taken notice to the respondent but the
outcome of the notice is still awaited.

Learned counsel Mr Srinivas Chakravarthy, present through Video Conference and stated that the respondents have received notice on 27.03.2024 and he has instructed to appear on behalf of them. Therefore, he would file Vakalat and also prays time for filing counter.

In the light of the submission, we direct learned counsel to file Vakalat within a week and counter if any within two weeks, in default of filing Vakalat within two weeks it is deemed that the respondent remained ex-parte. Call on 01.04.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)